

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

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OA/350/1722/2016

Date of Order: 28.11.2017

Coram: Hon'ble Ms. Manjula Das, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Sri Venkat Rao Rokkam, son of Late R. Krishnà Rao, worked as ACCA under S.S.E. (A.C.) /SRC, under Senior Divisional Electrical Engineer (Sr. DEE), Santragachi, South Eastern Railway, residing at No. 1, Sultanpur, P.O.- Jagacha, P.S - Santragachi, Howrah, PIN - 711111 (West Bengal).

--Applicant.

-Versus-

1. Union of India, through the General Manager, South Eastern Railway, 11, Garden Reach Road, Kolkata - 700043.
2. The Chief Personnel Officer, South Eastern Railway, 11, Garden Reach Road, Kolkata - 700043.
3. The Divisional Railway Manager, South Eastern Railway, Kharagpur Division, Kharagpur-721301, Dist. West Midnapore.
4. The Sri. Divisional Personnel Officer, South Eastern Railway, Kharagpur Division, Kharagpur-721301, Dist. West Midnapore.
5. The Divisional Personnel Officer, South Eastern Railway, Kharagpur Division, Kharagpur-721301, Dist. West Midnapore.

--Respondents.

For the Applicant

Mr. N. Roy, Counsel

For the Respondents

Mr. M. K. Bandyopadhyay, Counsel

ORDER(Oral)

Per Ms. Manjula Das, Judicial Member:

The applicant has filed this O.A under Section 19 of the Administrative Tribunal Act, 1985, seeking the following reliefs:

- (a) To issue direction upon the respondent authority to give appointment under the LARSGESS Scheme 2011 to the applicant forthwith.
- (b) To issue further direction upon the respondent to quash/cancel and/or set-aside the impugned order dated 27.02.2012, 18.01.2013 and 27/30.08.2013 forthwith.

(c) To produce connected departmental record at the time of hearing.

(d) Any other order or orders as the Hon'ble Tribunal deem fit and proper.

(e) To issue further direction upon the respondent to consider the representation dated 27/29.08.2016 forthwith. "

2. We have heard ld. counsel for both sides and perused the pleadings and materials placed on record.

3. Ld. counsel for the applicant submitted that the applicant made several representations to the respondent authorities but they have not considered his prayer.

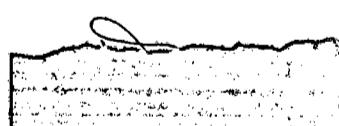
He further prays that the applicant would be satisfied for the present if a direction is given to the respondent authorities to dispose of the representation of the applicant dated 27/29.08.2016 (Annexure A-18) keeping in mind the observations made by this Tribunal vide order dated 21.01.2016 passed in O.A no: 1540/2013 of the applicant case as well as the internal communication of the Department letter dated 27.5.2016.

4. Ld. counsel for the respondents has no objection to such prayer.

5. In the aforesaid facts and circumstances, the respondents/competent authority is directed to dispose of the representation of the applicant dated 27/29.08.2016 (Annexure A-18) by passing a reasoned and speaking order within a period of 2 months from the date of receipt of this order. The decision so arrived at shall be communicated to the applicant forthwith.

6. The O.A stands dispose of accordingly. No costs.

(Dr. Nandita Chatterjee)
Member (A)


(Manjula Das)
Member (J)